क्या मंत्री महोदय ने चीनी-दूतावास से इस सम्बन्ध में लिखा-पढ़ो की है कि चान भीर भारतवर्ष के बीच भच्छे सम्बन्धों को स्थापित करने के निये इस प्रकार को जो कार्यवाहियां हैं कि हमारे विद्रोहों लोगों को ट्रेनिंग दे कर हमारे खिलाक भड़काया जा रहा है उसकों रोका जाय ?

भा भटल बिहारी वाजपेयो : भ्रध्यक्ष महोदय जब कमी भी इस तरह की घटनायें हमारे ध्यान में भातो हैं तो उन्हें उन के साथ उठाया जाता है।

RE: MOTION FOR ADJOURNMENT
Reported Statement by the Prime
Minister on merger of Sikkim

SHRI K. LAKKAPPA (Tumkur): I have sent an adjournment motion on the statement made by the Prime Minister regarding annexing of Sikkim. You kindly adjourn the House for a discussion on the definite issue This is a very important issue.

MR. SPEAKER: I had received it at about 10.45 hours. It is under my examination. I will let you know the result tomorrow.

#### (Interruptions)

SHRI K. LAKKAPPA: This is very important. It should be taken up today. This is a very important issue. (Interruptions) The responsible Prime Minister of India ought not to have made such a Statement. This is a very important issue. (Interruptions) He has made such a statement. (Interruptions). Against the sovereignty of this country, he has made such a statement. I will request you to consider my adjournment motion.

MR. SPEAKER: I am considering...
(Interruptions)

SHRI SAUGATA ROY (Barrack-pore): You inform us what has been done. We gave notice before 10 O'clock in the proper form, in a proper way. (Interruptions)

भी हुकम चन्द कछ शय (उज्जैन) : मैं एक व्यवस्था चाहता हूं। क्या प्रश्नों के बाद भ्रत्य सूचना प्रश्न नहीं लिया जाएगा? यह भ्रत्य सूचना प्रश्न है ... (व्यवधान)

MR. SPEAKER: I am examining the matter, I have told you. I will give the decision tomorrow.

(Interruptions)

श्रीहुकम चन्द्र कछबाय : म्रत्प सूचना प्रश्न पहले चलेगा :

SHRI K. LAKKAPPA: When there is an adjournment motion... (Interruptions). Short Notice Question.... (Interruptions). The Prime Minister of India is attacking the sovereignty of this country.

श्री हुकम चन्द कछवाय : माननीय ग्रध्यक्ष जी मैं ग्राप की व्यवस्था वाहता हूं। यह शार्ट नोटिस क्वेण्चन है । इस को ग्राप पहले लेंगे या उन की बात सुनेंगे।

SHRI K. LAKKAPPA: The Prime Minister of India is attacking the Sovereignty of India. Our sovereignty is in danger. This is a very important question; it cannot be postponed. (Interruptions).

श्री हुकम चन्द कछवाय : पहले यह प्रार्ट नोटिस क्वेण्चन लिया जाना चाहिए प्रीर उस के होने के बाद ग्राप ग्रपनी वात कहिये । ग्रगर इस तरह की बात भाप करेंगे तो हम ग्राप का भी णाट नोटिस क्वेण्चन नहीं लेने देंगे । पहले इस णाटें नोटिस क्वेण्चन का जवाब ग्रा जाए फिर लाप ग्रपनी बात कहें । ग्रध्यक्ष जी मैं इस वारे में ग्राप की व्यवस्था चाहता हूं।

MR. SPEAKER: I am on my legs. I have received two notices. The natter is being examined be me.

(Interruptions)

SHRI A. C. GEORGE (Mukandapuram): You are not hearing me. You give your ruling after hearing me.

MR. SPEAKER: I have not come to a decision at all.

### (Interruptions)

You can come and tell me in the chamber.

# (Interruptions)

One by one, I am dealing......

### (Interruptions)

SHRI A. C. GEORGE: In the history of the Indian Parliament, this is the first time that the Prime Miniter of the country is questioning the very national integrity of this country. It is something which we should discuss immediately. Never in the history of the country or even of the world.... (Interruptions)

श्री हुकम चन्द्र कछवाय : माननीय ग्रध्यक्ष जी, प्रश्नोत्तर काल के बाद णार्ट नाटिस क्षेत्रचन होता चाहिए ।

SHRI K. P. UNNIKRISHNAN (Badagara): I am on a goint of order.

श्री हुकम चन्द कछवाय : ग्रध्यक्ष जी, मरा प्वाइन्ट ग्राक्त प्राइंट है । मैं आप की व्यवस्था चाहता हूं । भेरे प्रश्न का जवाब दीजिए। जो शार्ट नोटिस क्वेश्चन है, उस के बारे में ग्राप क्या कर रहे हैं?

MR. SPEAKER: The arrangement of the business is: first of all, Questions then Short notice Question and thereafter come the other matters.

SHRI K. LAKKAPPA: Adjournment Motion.

MR. SPEAKER: Adjourment Motion comes after the Short Notice Question.

SHRI K. P. UNNIKRISHNAN: On a point of order, arising out of your observations. You just now mentioned that you were examining the Adjournment Motion. Under what rule or procedure have you the authority to say that you are going to examine the Adjournment Motion? On Adjournment Motion, you have no such right. I want to have it clarified here and now. (Interruptions)

श्री हुकम चन्द कछवाय : ग्रध्यक्ष महोदय, ऐसा नहीं चलेगा । मैं ग्रापकी व्यवस्था चाहता हूं । पहले शार्ट नोटिस क्वेश्चन ग्राएंगा ।

MR. SPEAKER: The Short Notice Question comes first Mr. Nawab Single Chauhan.

## SHORT NOTICE QUESTION

स्राकाशवाणी, छतरपुर के एक इंजोनियर द्वारा की गई म्रात्म हत्या

- श्री नवाब सिंह चौहान : क्या सूचना ग्रीर प्रसारण मंत्री वह बनाने की कृपा करेंगे कि ;
- (क) क्या यह सच है कि मध्य प्रदेश में स्थित छतरपुर आकाशवाणी केन्द्र पर 1-3-78 को एक इंजीनियर ने आत्म हत्या कर ली ;
- (ख) यदि हां, तो घटना का पूर्ण विवरण क्या है; और
- (ग) क्या पुलिस ने मृत व्यक्ति के पास से कोई पत्न वरामद किया है ग्रीर यदि किया है तो उसमें क्या लिखा है?

THE MINISTER OF INFORMATION AND BROADCASTING (SIIRI L. K. ADVANI): (a) Shri R. C. Agarwal, Engineering Assistant working at the Chhatarpur station of A.I.R., is understood to have committed suicide on the night of 28-2-1978.

(b) and (c). On receipt of the information, an Addl. Chief Engineer of A.I.R. and the Chief Vigilance Officer of the Ministry of Information and